NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

T.P. No. 74/NCLT/AHM/2017 (New) Madhya Pradesh High Court Indore Bench C.P. No. 38/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

SEZ Indore Ltd., Crystal

Crystal IT Park Indore Ltd

With

M.P Audyogik Kendra Vikas Nigam (Indore) Ltd.

Section of the Companies Act:

Section 391-394 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

MANIOT MUNSH! Advocate

Learned Advocate Mr. Manoj Munshi i/b B K Damani present for Petitioner.

Certificate of auditor regarding accounting standard filed.

petitioner is directed to file objections raised by the CAG and the response of the Transferee Company within two weeks.

List the matter on 14.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 27th day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL